

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATE: 14.6.90

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 112/90

N. N. Sulochana

Applicant

Vs.

1. Sr. Supdt. of Post Offices,  
Alwaye Division, Alwaye
2. Employment Officer,  
Employment Exchange, Muvattupuzha
3. Union of India represented by its  
Secretary, Ministry of Communications  
New Delhi

Respondents

M/s. O. V. Radhakrishnan,  
K. Radhamani Amma &  
Nagaresh N

Counsel for the  
applicant

Mr. T P M Ibrahim Khan, ACGSC

Counsel for  
respondents

ORDER

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN


The learned counsel for the respondents has produced relevant documents indicating the proceedings of the selection make for the post of Branch Postmaster, Iramalloor. It is revealed that the applicant had obtained only 210 marks out of 600 marks in the S.S.L.C. On the other hand Shri Unnikrishnan who has been selected had obtained 404 marks out of 600 marks in the S.S.L.C. All


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candidates including the applicant appeared for interview on 19.2.1990 and were considered for selection. On the basis of the marks obtained in the S.S.L.C. and in the interview Shri Unnikrishnan was provisionally selected for the post.

2. In the aforesaid facts and circumstances and having heard learned counsel for both the parties and gone through the document, we close this application with the observation that the applicant's claim for preferential treatment if any under section 25-A of the Industrial Disputes Act should also be considered by the respondents while finalising the selection for the post of Extra Departmental Branch Postmaster, Iramalloor. With these observations the application is disposed of.

3. There will be no order as to costs.

  
(N. Dharmadan)  
Judicial Member  
14.6.90

  
(S. P. Mukerji)  
Vice Chairman  
14.6.90

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